

(2021) 11 KAR CK 0019
In the Karnataka High Court
Case No : Criminal Appeal No. 1571 Of 2021

D K Girish

APPELLANT

Vs

State Of Karnataka

RESPONDENT

Date of Decision : 19-11-2021

Acts Referred:

Code Of Criminal Procedure, 1973 — Section 439

Citation : (2021) 11 KAR CK 0019

Hon'ble Judges : Mohammad Nawaz, J

Bench : Single Bench

Advocate : Prithvi Raj B.N, Rashmi Jadhav, V.R. Sarathy

Final Decision : Dismissed

Judgement

Mohammad Nawaz, J

1. The learned counsel for the appellants seeks permission of the Court to withdraw the appeal with liberty to the appellants to approach the Sessions Court under Section 439 of Cr.P.C. He has submitted that accused Nos.1 and 6 are already enlarged on regular bail by the learned Sessions Judge.

2. Appeal is dismissed as withdrawn. Keeping in view that accused Nos.1 and 6 are already enlarged on bail, if the appellants surrender and make any application under Section 439 of Cr.P.C., the same shall be disposed of by the learned Sessions Judge as expeditiously as possible.